

ITEM NO.20

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10308/2019

(Arising out of impugned final judgment and order dated 02-08-2019  
in WA No. 628/2018 passed by the High Court of Kerala at Ernakulam)

C.P. MOHAMMED &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF KERALA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 24-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. V Giri, Sr. Adv.  
Mr. Ramesh Babu M. R., AOR

For Respondent(s)

Mr. Jaideep Gupta, Sr. Adv.  
Mr. C. K. Sasi, AOR  
Ms. Meena K Poullose, Adv.  
Mr. Riddhi Bose, Adv.  
Ms. Racheeta Chawla, Adv.  
Ms. Rishi Agarwal, Adv.  
Ms. Sampriti Baksi, Adv.Mr. K M Nataraj, A.S.G.  
Mr. Mohd Akhil, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Annirudh Sharma Ii, Adv.  
Ms. Bani Dikshit, Adv.  
Mr. Arvind Kumar Sharma, AOR  
Mr. Mukesh Kr Maroria, Adv.UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.

2. However, in any case, if during the trial, the role of any other accused come to a light, the parties are at liberty to take such steps as may be permissible in law.

3. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)